

ANTI-DUMPING DUTY ON INDUCTION HARDENED FORGED ROLLS ALSO KNOWN AS FORGED COLD ROLLING MILLS ROLLS INCLUDING WORK ROLLS AND BACK UP ROLLS ORIGINATING IN OR EXPORTED FROM RUSSIA, UKRAINE AND KOREA RP:**[Notfn. No. 127/03-Cus., dt. 14.8.2003]**

WHEREAS in the matter of import of Induction Hardened Forged Rolls also known as Forged Cold Rolling Mills Rolls including work rolls and back up rolls (sizes above 300 mm dia) (hereinafter referred to as "the subject goods"), falling under tariff item 8455 30 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from Russia, Ukraine and Korea RP (hereinafter referred to as "the subject countries") and imported into India, the designated authority *vide* its preliminary findings, No. 14/13/2002-DGAD dated the 11th December, 2002 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 11th December, 2002, had come to the conclusion that –

(a) the subject goods, in all forms originating in, or exported from, the subject countries had been exported to India below its normal value;

(b) the domestic industry had suffered material injury by way of financial losses due to depressed net sales realization on account of price depression passed by low landed prices of the dumped subject goods;

(c) the injury had been caused to the domestic industry by the dumped imports from the subject countries; and had recommended provisional anti-dumping duty, pending final determination, on all imports of induction hardened forged rolls including work rolls and back up rolls originating in or exported from the subject countries;

AND WHEREAS on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty *vide* notification of the Government of India in the erstwhile Ministry of Finance & Company Affairs (Department of Revenue), No. 1/2003-Customs, dated the 1st January, 2003 published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 1st January, 2003[G.S.R. 1(E), dated the 1st January, 2003];

AND WHEREAS, the designated authority, *vide* its final findings No. 14/3/2002-DGAD dated the 2nd July, 2003, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 2nd July, 2003, has come to the conclusion that-

(a) the subject goods originating in or exported from the subject countries have been exported to India below normal values resulting in dumping;

(b) the Indian domestic industry has suffered material injury in terms of subject goods produced by it and establishment of the domestic industry is being materially retarded by the dumped imports in as much as the domestic industry is trying to establish itself in the Indian market with new subject product ;

(c) the injury has been caused by the imports from the subject countries; and has considered it necessary to impose definitive anti-dumping duty, on all imports of the subject goods from the subject countries in order to remove the injury to the domestic industry accrued on account of dumping;

NOW, THEREFORE , in exercise of the powers conferred by sub-section (1) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the

First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries as specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6) and produced by the producers as specified in the corresponding entry in column (7) and exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the difference between the amount as specified in the corresponding entry in column (9) and the landed value of the goods, in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table

Table

S. No.	Tariff Item	Description of goods	Specification	Country of origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	84553000	Induction hardened forged rolls also known as Forged Cold Rolling Mills Rolls including work rolls and back up rolls	Sizes above 300mm dia. and upto 605mm dia.	Korea RP	All	Any	Any	2851.91	Metric Tonne	USD
2.	84553000	Induction hardened forged rolls also known as Forged Cold Rolling Mills Rolls including work rolls and back up rolls	Sizes above 300mm dia. and upto 605mm dia.	Any country except Ukraine and Russia	Korea RP	Any	Any	2851.91	Metric Tonne	USD
3.	84553000	Induction hardened forged rolls also known as Forged Cold Rolling Mills Rolls including work rolls and back up	Sizes above 300mm dia. and upto 605mm dia.	Ukraine	All	Any	Any	2783.05	Metric Tonne	USD

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
		rolls								
4.	84553000	Induction hardened forged rolls also known as Forged Cold Rolling Mills Rolls including work rolls and back up rolls	Sizes above 300mm dia. and upto 605mm dia.	Any country except Russia and Korea RP	Ukraine	Any	Any	2783.05	Metric Tonne	USD
5.	84553000	Induction hardened forged rolls also known as Forged Cold Rolling Mills Rolls including work rolls and back up rolls	Sizes above 300mm dia. and upto 605mm dia.	Russia	All	Any	Any	2762.79	Metric Tonne	USD
6.	84553000	Induction hardened forged rolls also known as Forged Cold Rolling Mills Rolls including work rolls and back up rolls	Sizes above 300mm dia. and upto 605mm dia.	Any country except Korea RP and Ukraine	Russia	Any	Any	2762.79	Metric Tonne	USD

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. 1.1.2003, and shall be paid in Indian currency.

Explanation -

For the purposes of this notification,-

(a) "landed value" shall be the assessable value as determined under the Customs Act, 1962 and includes all duties of customs except duties under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975;

(b) the "rate of exchange" applicable for the purposes of calculation of the anti-dumping duty under this notification shall be the exchange rate specified in the notification issued from time to time in exercise of

powers conferred under sub-section (3) of section 14 of the Customs Act, 1962, and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act .

ANTI-DUMPING DUTY ON PLASTIC PROCESSING OR INJECTION MOULDING MACHINES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRYIES:

[Notifn No.47/09-Cus., dated 12.5.2009]

Whereas, in the matter of import of all kinds of plastic processing or injection moulding machines, also known as injection presses, having clamping force not less than 40 tonnes (hereinafter referred to as the subject goods), falling under tariff item 8477 10 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from, People's Republic of China (hereinafter referred to as the subject country), the designated authority, in its preliminary findings vide notification No. 14/12/2008-DGAD, dated the 10th February, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 10th February, 2009, had come to the conclusion that—

(a) the subject goods had entered the Indian market from the subject country at prices less than their normal values in the domestic market of the exporting country;

(b) the dumping margins of the subject goods imported from the subject country were substantial and above de minimis;

(c) the domestic industry had suffered material injury and the injury had been caused to the domestic industry, both by volume and price effect of dumped imports of the subject goods, originating in or exported from, the subject country,

and had recommended imposition of provisional anti-dumping duty on all imports of the subject goods, originating in or exported from, the subject country.

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid preliminary findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4), originating in the country as specified in the corresponding entry in column (5) and produced by the producer as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporter as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate to be worked out as percentage of the CIF value of imports of the subject goods as specified in the corresponding entry in column (9) of the said Table.

Table

S. No.	Tariff No.	Des- cription of goods	Specifi- cation	Country of Origin	Country of Export	Producer	Exporter	% of CIF Value
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	8477 10 00	Plastic	Clamping	China	China	M/s	M/s	76%

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
		Processing or Injection Moulding Machines	force equal to or more than 40 Tons and equal to or less than 1000 tons.	PR	PR	Guangzhou Borch Machinery Co. Ltd	Guangzhou Borch Machinery Co. Ltd	
2	-Do-	-Do-	-Do-	China PR	China PR	M/s Zhejiang Sound Machinery Manufacture Co. Ltd.	M/s Zhejiang Sound Machinery Manufacture Co. Ltd.	163%
3	-Do-	-Do-	-Do-	China PR	China PR	M/s Zhejiang Golden Eagle Plastics Machinery Co. Ltd.	M/s Zhejiang Golden Eagle Plastics Machinery Co. Ltd.	147%
4	-Do-	-Do-	-Do-	China PR	China PR	M/s Ningbo Liguang Machinery Co. Ltd.	M/s Ningbo Liguang Machinery Co. Ltd.	95%
5	-Do-	-Do-	-Do-	China PR	China PR	M/s Ningbo Haixing Plastics Machinery Co. Ltd.	M/s Ningbo Haixing Plastics Machinery Co. Ltd.	123%
6	-Do-	-Do-	-Do-	China PR	China PR	M/s Hangzhou Tederic Machinery Co. Ltd.	M/s Hangzhou Tederic Machinery Co. Ltd.	126%
7	-Do-	-Do-	-Do-	China PR	China PR	Ningbo Haitian Plastic Machinery	Ningbo Haitian Plastic Machinery	100%

8	-Do-	-Do-	-Do-	China PR	China PR	Group Haitian Heavywork Machinery Co. Ltd.	Group Haitian Heavywork Machinery Co. Ltd.	128%
9	-Do-	-Do-	-Do-	China PR	China PR	Ningbo Haitian Huayuan Machinery Co. Ltd.	Ningbo Haitian Huayuan Machinery Co. Ltd.	100%
10	-Do-	-Do-	-Do-	China PR	China PR	M/s Smargon Plastic Machinery Co. Ltd.	M/s Wenzhou Smargon Import & Export Co. Ltd	223%
11	-Do-	-Do-	-Do-	China PR	China PR	Any combination of producer and exporter other than at Sr. No. 1 to 10 above.		223%
12	-Do-	-Do-	-Do-	China PR	Any country other than China PR	Any	Any	223%
13	-Do-	-Do-	-Do-	Any country other than China PR	China PR	Any	Any	223%

Notes.- For the purposes of this notification, "CIF value" means assessable value as determined under section 14 of the Customs Act, 1962 (52 of 1962).

FOR ANTI-DUMPING DUTY ON PRE-SENSITIZED POSITIVE OFF-SET ALUMINIUM PLATES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRYIES:

[Notifn No.108/2007-Cus., dated 25.9.2007]under ch. 37.

ANTI-DUMPING DUTY ON TYRE CURING PRESSES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRYIES:

[Notifn No.01/2010-Cus., dated 8.1.2010 as amended by 26/12, 6/15]

Whereas, in the matter of import of tyre curing presses also known as tyre vulcanisers or rubber processing machineries for tyres (hereinafter referred to as the subject goods), falling under tariff item 8477 51 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from, People's Republic of China (China PR) (hereinafter referred to as the subject country), the designated

authority, in its preliminary findings vide notification No. 14/22/2007-DGAD, dated the 5th March, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 9th March, 2009, has come to the conclusion that—

- (i) the subject goods have entered the Indian market from the subject country at prices less than their normal values in the domestic market of the exporting country;
- (ii) the dumping margins of the subject goods imported from the subject country are substantial and above de minimis; and
- (iii) the domestic industry has suffered material injury and the injury has been caused to the domestic industry, both by volume and price effect of dumped imports of the subject goods originating in or exported from the subject country;

And whereas, the designated authority, in its final findings vide notification No. 14/22/2007-DGAD, dated the 15th October, 2009, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 15th October, 2009, has come to the conclusion that –

- (i) the subject goods have entered the Indian market from the subject country at prices less than their normal values in the domestic market of the exporting country;
- (ii) the dumping margins of the subject goods imported from the subject country are substantial and above de minimis; and
- (iii) the domestic industry has suffered material injury and the injury has been caused to the domestic industry, both by volume and price effect of dumped imports of the subject goods originating in or exported from the subject country;

and has recommended to impose definitive anti-dumping duties on all imports of the subject goods, originating in or exported from the subject country.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4), originating in the country as specified in the corresponding entry in column (5) and produced by the producer as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporter as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate to be worked out as percentage of the CIF value of imports of the subject goods as specified in the corresponding entry in column (9) of the said Table.

Table

S. Tariff No.item	Des-cription of goods	Specifi-cation	Country of Origin	Country of Export	Producer	Exporter	% of CIF Value
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	8477 51 00	Tyre Curing Presses except Six Day Light Curing Press for curing bi-cycle tyres	All sizes upto 130 inches	China PR	China PR	Any	Any	10
2	8477 51 00	Tyre Curing Presses except Six Day Light Curing Press for curing bi-cycle	All sizes upto 130 inches	China PR	Any	Any	Any	10
3	8477 51 00	Tyre Curing Presses except Six Day Light Curing Press for curing bi-cycle	All sizes upto 130 inches	Any	China PR	Any	Any	10

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of issuance of this notification.

3. Notwithstanding anything contained in Paragraph 2 above, this notification shall remain in force up to and inclusive of 7th January, 2016 unless revoked earlier.

Note.- For the purposes of this notification, "CIF value" means assessable value as determined under section 14 of the Customs Act, 1962 (52 of 1962).

ANTI DUMPING DUTY ON ALL KINDS OF PLASTIC PROCESSING OR INJECTION MOULDING MACHINES ORIGINATING IN OR IMPORTED FROM CHINA PR.

[Notfn. No. 39/10-Cus., dt. 23.3.2010 as amended by 28/14]

Whereas, in the matter of import of all kinds of plastic processing or injection moulding machines,

also known as injection presses, having clamping force not less than 40 tonnes (hereinafter referred to as the subject goods), falling under tariff item 8477 10 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from, People's Republic of China (hereinafter referred to as the subject country), the designated authority, in its preliminary findings, vide, notification No. 14/12/2008-DGAD, dated the 10th February, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 10th February, 2009, had come to the conclusion that-

- (a) the subject goods had entered the Indian market from the subject country at prices less than their normal values in the domestic market of the exporting country;
- (b) the dumping margins of the subject goods imported from the subject country were substantial and above de minimis; and
- (c) the domestic industry had suffered material injury and the injury had been caused to the domestic industry, both by volume and price effect of dumped imports of the subject goods, originating in or exported from, the subject country;

and had recommended the imposition of provisional anti-dumping duty on all imports of the subject goods, originating in or exported from, the subject country;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods, vide, notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 47/2009-Customs, dated 12th May, 2009, published in the Gazette of India Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R. 316(E), dated the 12th May, 2009;

And whereas, the designated authority in its final findings, vide, notification No. 14/12/2008-DGAD dated the 31st December, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 1st January, 2010, has come to the conclusion that-

- a) the subject goods have entered the Indian market from the subject country at prices less than their normal values in the domestic market of the exporting country;
- b) the dumping margins of the subject goods imported from the subject country are substantial and above de minimis; and
- c) the domestic industry has suffered material injury and the injury has been caused to the domestic industry, both by volume and price effect of dumped imports of the subject goods originating in or exported from the subject country;

and had recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in, or exported, from the subject country;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid preliminary findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4), originating in the country as specified in the corresponding entry in column (5) and produced by the producer as specified in the corresponding entry

in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporter as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate to be worked out as percentage of the CIF value of imports of the subject goods as specified in the corresponding entry in column (9) of the said Table.

Table

S. No.	Tariff Item	Description of goods	Specification	Country	Country of Origin	Producer of Export	Exporter	% of CIF Value
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	8477 10 00	Plastic Processing or Injection Moulding Machines*	Clamping force equal to or more than 40 Tons and equal to or less than 1000 tons.	People's Republic of China	People's Republic of China	M/s Guanzhou Borch Machinery Co. Ltd	M/s Guanzhou Borch Machinery Co. Ltd	60%
2	8477 10 00	Plastic Processing or Injection Moulding Machines*	Clamping force equal to or more than 40 Tons and equal to or less than 1000 tons.	People's Republic of China	People's Republic of China	M/s Zhejiang Sound Machinery Manufacture Co. Ltd	M/s Zhejiang Sound Machinery Manufacture Co. Ltd	135%
3	8477 10 00	Plastic Processing or Injection Moulding Machines*	Clamping force equal to or more than 40 Tons and equal to or less than 1000 tons.	People's Republic of China	People's Republic of China	M/s Zhejiang Golden Eagle Plastics Machinery Co. Ltd	M/s Zhejiang Golden Eagle Co. Ltd	126%
4	8477 10 00	Plastic Processing or Injection Moulding Machines*	Clamping force equal to or more than 40 Tons and equal to or less than 1000 tons.	People's Republic of China	People's Republic of China	M/s Ningbo Liguang Machinery Co. Ltd.	M/s Ningbo Liguang Machinery Co. Ltd	81%
5	8477 10 00	Plastic Processing or Injection Moulding Machines*	Clamping force equal to or more than 40 Tons and equal to or less than 1000 tons.	People's Republic of China	People's Republic of China	M/s Ningbo Haixing Plastics Machinery Mfg. Co. Ltd.	M/s Ningbo Haixing Plastics Machinery Mfg. Co. Ltd.	100%
6	8477 10 00	Plastic Processing or Injection Moulding Machines*	Clamping force equal to or more than 40 Tons and equal to or less than 1000 tons.	People's Republic of China	People's Republic of China	M/s Hangzhou Tederic Machinery Co. Ltd.	M/s Hangzhou Tederic Machinery Co. Ltd.	68%
7	8477 10 00	Plastic Processing or Injection Moulding Machines*	Clamping force equal to or more than 40 Tons and equal to or less than 1000 tons.	People's Republic of China	People's Republic of China	Ningbo Haitian Plastic Machinery Group	Ningbo Haitian Plastic Machinery Group	79%
8	8477 10 00	Plastic Processing or Injection	Clamping force equal to or more than 40 Tons and equal to or	People's Republic of China	People's Republic of China	Haitian Heavy-work	Haitian Heavy-work	105%

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
9	8477 10 00	Moulding Machines* Plastic Processing or Injection Moulding Machines*	less than 1000 tons. Clamping force equal to or more than 40 Tons and equal to or less than 1000 tons.	People's Republic of China	People's Republic of China	Machinery Co. Ltd. Ningbo Haitian Huayuan Machinery Co. Ltd.	Machinery Co. Ltd. Ningbo Haitian Huayuan Machinery Co. Ltd.	76%
10	8477 10 00	Plastic Processing or Injection Moulding Machines*	Clamping force equal to or more than 40 Tons and equal to or less than 1000 tons.	People's Republic of China	People's Republic of China	M/s Smargon Plastic Machinery Co. Ltd.	M/s Wenzhou Smargon Import & Export Co. Ltd.	174%
11	8477 10 00	Plastic Processing or Injection Moulding Machines*	Clamping force equal to or more than 40 Tons and equal to or less than 1000 tons.	People's Republic of China	People's Republic of China	Any combination of producer and exporter other than at Sr. No. 1 to 10 above.		174%
12	8477 10 00	Plastic Processing or Injection Moulding Machines*	Clamping force equal to or more than 40 Tons and equal to or less than 1000 tons.	People's Republic of China	Any country other than People's Republic of China	Any	Any	174%
13	8477 10 00	Plastic Processing or Injection Moulding Machines*	Clamping force equal to or more than 40 Tons and equal to or less than 1000 tons.	Any country other than People's Republic of China	People's Republic of China	Any	Any	174%

*The following shall be excluded from the levy of anti-dumping duty imposed under this notification,

- (i) Blow moulding Machines classified under Customs Tariff Classification No. 847730.
- (ii) Vertical injection moulding machines
- (iii) All electric injection moulding machines wherein the mechanical movements such as injection, mould closing, mould opening, ejection, screw drive, etc. are controlled by independent servo motors and having digital control system and without Hydraulic Unit,
- (iv) Multicolor / mutlimould machinery for making footwear, Rotary injection moulding machinery for making footwear and footwear sole/strap/heel injection moulding machine classified under the Customs Tariff Classification No. 8453.

2. The anti-dumping duty imposed under this notification shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, 12th May, 2009 and shall be payable in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification shall remain in force upto and inclusive of the 11th day of May, 2015.

Explanation.- For the purposes of this notification, "CIF value" means assessable value as determined under section 14 of the Customs Act, 1962 (52 of 1962).

ANTI DUMPING DUTY ON CIRCULAR WEAVING MACHINES ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.**[NOTFN. NO. 49/10-CUS., DT. 12-4-2010]**

Whereas, in the matter of import of circular weaving machines having six or more shuttles for weaving PP/HDPE fabrics of a width exceeding 30 cms. (hereinafter referred as the subject goods), falling under Heading 8446 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) and originating in, or exported from the People's Republic of China (China PR), (hereinafter referred to as the subject country) into India, the Designated Authority, in its preliminary findings vide notification No. 14/25/2008-DGAD dated the 16th February, 2010 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 16th February, 2010, had come to the conclusion that—

- (a) the subject goods had entered the Indian market from the subject country at prices less than their normal values in the domestic market of the exporting country;
- (b) the dumping margins of the subject goods imported from the subject country are substantial and above de minimis;
- (c) the domestic industry had suffered material injury and the injury had been caused to the domestic industry, both by volume and price effect of dumped imports of the subject goods originating in or exported from the subject country; and

had recommended imposition of provisional anti-dumping duty on all imports of the subject goods originating in, or exported from, the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid preliminary findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (2) of the Table below, falling under the said Heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (1), originating and/ or exported from in the country as specified in the corresponding entry in column (3), and produced by the producers as specified in the corresponding entry in column (4), exported by the exporters as specified in the corresponding entry in column (5), and imported into India, an anti-dumping duty which shall be equal to the amount specified in the corresponding entry in column(6), in the currency as specified in the corresponding entry in column (8) and per unit of measurement as specified in the corresponding entry in column (7) of the said Table.

Table

Tariff Head	Des-cription of goods of export	Country of origin or country	Producer	Exporter	Duty Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
8446.21 8446 21 90 8446.29 8446 29 00	Circular weaving machines having six or more shuttles for weaving PP/	China PR	Any combination of	exporter and producer	1193	Per machine	US Dollar

HDPE fabrics
of a width
exceeding
30 cms

2. The anti-dumping imposed under this notification shall be effective upto and inclusive of the 11th day of October, 2010, and shall be payable in Indian Currency.

Explanation: - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI DUMPING DUTY ON CIRCULAR WEAVING MACHINES ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES:
[NOTFN. NO. 10/11-CUS., DT. 16.2.2011]**

Whereas the designated authority in its preliminary findings vide notification number 14/25/2008-DGAD, dated the 16th February, 2010, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 16th February, 2010, had come to the conclusion that various parameters relating to domestic industry collectively and cumulatively established that the domestic industry had suffered material injury in case of imports of Circular Weaving Machines having six or more shuttles for weaving PP/HDPE Fabrics of a width exceeding 30 cms., originating in or exported from China PR (hereinafter referred to as the subject country) falling under heading 8426 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), and had recommended imposition of provisional anti-dumping duty on the imports of the said equipment, originating in or exported from, China PR;

And whereas, on the basis of the aforesaid preliminary findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the 'Circular Weaving Machines having six or more shuttles for weaving PP/HDPE Fabrics of a width exceeding 30 cms, originated in or exported, from China PR vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 49/2010-Customs, dated 12th April, 2010 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 314(E), dated the 12th April, 2010;

And whereas, the designated authority in its final findings vide notification number 14/25/2008-DGAD dated 16th November 2010 published in the Gazette of India, Extraordinary, Part I, Section I, dated the 16th November, 2010, has come to the conclusion that-

- (a) The subject goods have entered the Indian market from the subject country at prices less than their normal value in the domestic market of the exporting country;
- (b) The dumping margins of the subject goods imported from the subject country are above the de minimis;
- (c) The domestic industry has suffered material injury on account of dumped imports.

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes

on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), and produced by the producers as specified in the corresponding entry in column (5), when exported from the country as specified in the corresponding entry in column (4), by the exporters as specified in the corresponding entry in column (6), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (7), of the said

Table

Duty Table S. No.	Tariff Head	Description of goods	Country of Origin Country	Producer	Exporter Duty (US\$/ machine) of Export	Amount of
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	8446.21 8446.21.90 8446.29 8446.29.00	Circular Weaving Machines having six or more shuttles for weaving PP/ HDPE Fabrics of width exceeding 30 cms.	China PR/ Austria	Starlinger Plastic Machinery Company (Taicang), China	Starlinger & Co. Gesellschaft m.b.H, Austria	Nil
2	8446.21 8446.21.90 8446.29 8446.29.00	Circular Weaving Machines having six or more shuttles for weaving PP/ HDPE Fabrics of width exceeding 30 cms.	China PR/ Austria	Any other combination of producer and exporter		1193.00

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, the 12th April, 2010 for the imports of the subject goods originating in or exported from, China PR and Israel and the anti-dumping duty imposed shall be payable in Indian currency.

Explanation: For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON SEWING MACHINE NEEDLES ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[NOTFN. NO. 50/11-CUS., DT. 22.6.2011 AS AMENDED BY 37/16]

Whereas, in the matter of import of the Sewing Machine Needles (hereinafter referred to as subject

goods), falling under sub-heading 8452.30 of chapter 84 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act) and originating in or exported from the People's Republic of China (China PR) (hereinafter referred to as the subject country) into India, the designated authority in its final findings vide notification number 14/10/2010-DGAD, dated the 6th May, 2011, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 6th May, 2011, had come to the conclusion that-

- (a) the subject goods have been exported to India from the subject country below associated normal values, thus resulting in dumping of the subject goods;
- (b) the domestic industry has suffered material injury in respect of the subject goods;
- (c) the material injury and threat thereof has been caused by the dumped imports from the subject country.

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub- heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), and produced by the producers as specified in the corresponding entry in column (6), when exported from the country as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

S1.	Heading/ No.	Description Sub Heading	Country of goods	Country of Origin	Producer of Export	Exporter	Duty Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	8452.30	Sewing Machine Needles	China PR	China PR	Any	Any	1,55,362	Per lakh needles	Indian Rupee

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of this notification.

3. Notwithstanding anything contained in paragraph 2, this notification shall remain in force up to and inclusive of the 21st day of June, 2017, unless revoked earlier.

**ANTI DUMPING DUTY ON DIGITAL OFFSET PRINTING PLATES* ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES:
[NOTFN. NO. 31/12-CUS., DT. 4.6.2012]**

Whereas in the matter of import of Digital Offset Printing Plates (herein after referred to as the subject goods), originating in or exported from Peoples' Republic of China (China PR) and Japan (hereinafter

referred to as the subject countries) and imported into India, the designated authority, vide its preliminary findings F.No. 14/7/2011-DGAD, dated the 16th March, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 16th March, 2012, had come to the conclusion that -

- (a) the product under consideration has been exported to India from the subject countries below normal values;
- (b) the domestic industry has suffered material injury on account of subject imports from subject countries;
- (c) the material injury has been caused by the dumped imports of subject goods from the subject countries;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in or exported from the subject countries.

Now, therefore, in exercise of the powers conferred by sub-section (2), of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid preliminary findings of the designated authority, hereby imposes on the subject goods with specification as provided in column (8) of the Table below, the description of which is specified in column (3), falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), and produced by the producers as specified in the corresponding entry in column (6), when exported from the country as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (11), of the said Table.

Table

S.	Sub- No. or Tariff Item	Des- heading of goods	Country cription	Country of Origin	Producer of Export	Exporter	Specifi- cation	Amount fication	Currency	Unit
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	Japan	Japan	Fujifilm Corpor- ation, Japan	Fujifilm Corpor- ation, Japan	Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
2	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	Japan	Japan	Any combination other than serial no 1	other	Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
3	8442.502, 3701.3000, 3704.0090,	Digital Offset Printing	Japan	Any other than	Any	Any	Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
	3705.1000, 7606.9191, 76 06.9290	Plates*		subject countries						
4	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	Any other than subject countries	Japan	Any	Any	Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
5	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	China PR	China PR	FujiFilm Printing Plate Co. Ltd.China (FFPB)	FujiFilm Printing Plate Co. Ltd.China (FFPB)	Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
6	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	China PR	China PR	Any combination other than serial no 5		Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
7	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	China PR	China PR	FujiFilm (China) Corpor- ation Ltd. (FFPB)	FujiFilm (China) Corpor- ation Ltd. (FFPB)	Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
8	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	China PR	China PR	Any combination other than serial no 7		Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
9	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	China PR	China PR	M/s Kodak (China) graphics communi- cation Ltd. system Ltd.	Kodak Singa- pore PTe. Ltd.	Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
10	8442.502, 3701.3000, Sqm	Digital Offset	China PR	China PR	Any other combination of producer and exporter		Violet Thermal	6.60 5.84	US\$ US\$	Sqm US\$
	3704.0090, 3705.1000, 7606.9191, 76 06.9290	Printing Plates*			at 9 above		CtCP**	5.26	US\$	Sqm
11	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	China PR	China PR	Lucky Huang Uang Graphics Co. Ltd.	Lucky Huang Uang Graphics Co. Ltd.	Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
12	8442.502,	Digital	China	China	Any combination other		Violet	6.60	US\$	Sqm

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
	3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Offset Printing Plates*	PR	PR	than serial no 11		Thermal CtCP**	5.84 5.26	US\$ US\$	Sqm Sqm
13	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	China PR	China PR	Any combination other than all above		Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
14	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	China PR	Any other than subject countries	Any	Any	Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm
15	8442.502, 3701.3000, 3704.0090, 3705.1000, 7606.9191, 76 06.9290	Digital Offset Printing Plates*	Any other than subject countries	China PR	Any	Any	Violet Thermal CtCP**	6.60 5.84 5.26	US\$ US\$ US\$	Sqm Sqm Sqm

*Conversion factor From Kg to Sq mtr is 1 Kg=1.318 sq mts, for 28 mm thickness plate. If the thickness of the plate varies, the square meter for kg of the product will vary proportionately. 1 Sq mtr=0.7588 kg.

** Computer to Conventional Plate also known as UV-CTP plate.

2. The anti-dumping duty imposed under this notification shall be effective for a period not exceeding six months from the publication of this notification in the Official Gazette and shall be payable in Indian Rupees.

Explanation.- For the purposes of this notification,-

(i) "landed value" shall be the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act; and

(ii) "rate of exchange" applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI DUMPING DUTY ON DIGITAL OFFSET PRINTING PLATES ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES:
[NOTFN. NO. 51/12-CUS., DT. 3.12.2012 RESCINDED BY 32/18]**

ANTI DUMPING DUTY ON USB FLASH DRIVES ORIGINATING IN OR IMPORTED

**FROM SPECIFIED COUNTRIES:
[NOTFN. NO. 22/15-CUS., DT. 22.5.2015]**

Whereas in the matter of 'USB Flash Drives' (hereinafter referred to as the subject goods) falling Chapter 8471, 8473, 8504, 8517, 8519, 8523, 8524, 8538, 8542 or 8543 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from People's Republic of China and Chinese Taipei (hereinafter referred to as the subject countries), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/22/2012-DGAD dated the 19th December 2014 , has come to the conclusion that-

- (a) the subject goods has been exported to India from subject countries below its normal value, thus resulting in dumping of the product;
- (b) the domestic industry has suffered material injury due to dumping of the subject goods;
- (c) the material injury has been caused by the dumped imports of the subject goods originating in or exported from the subject countries;

And, whereas, the designated authority has recommended imposition of definitive anti-dumping duty on the imports of subject goods, originating in or exported from the subject countries and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading/ tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9), of the said Table, namely :-

Table

Sl. No.	Chapter No.	Description Origin	Country of goods Export	Country of	Producer of	Exporter	Amount	Unit of Measur- ement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	8471, 8473, 8504, 8517, 8519, 8523, 8524, 8538, 8542 or 8543	USB Flash Drives	People's Republic of China	People's Republic of China	Any	Any	3.12	Piece	USD
2.	8471, 8473,	USB Flash	People's	Any	Any	Any	3.12	Piece	USD

	8504, 8517, 8519, 8523, 8524, 8538, 8542 or 8543	Drives	Republic of China	country other than People's Republic of China					
3.	8471, 8473, 8504, 8517, 8519, 8523, 8524, 8538, 8542 or 8543	USB Flash Drives	Any country other than People's Republic of China	People's Republic of China	Any	Any	3.12	Piece	USD
4.	8471, 8473, 8504, 8517, 8519, 8523, 8524, 8538, 8542 or 8543	USB Flash Drives	Chinese Taipei	Chinese Taipei	Any	Any	3.06	Piece	USD
5.	8471, 8473, 8504, 8517, 8519, 8523, 8524, 8538, 8542 or 8543	USB Flash Drives	Chinese Taipei	Any country other than Chinese Taipei	Any	Any	3.06	Piece	USD
6.	8471, 8473, 8504, 8517, 8519, 8523, 8524, 8538, 8542 or 8543	USB Flash Drives	Any country other than Chinese Taipei	Chinese Taipei	Any	Any	3.06	Piece	USD

Note: "USB Flash Drives" includes products known in the market parlance by various other names such as pen drive, keychain drives, key drives, USB sticks, flash sticks, jump sticks, USB keys or memory keys.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and therelevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON ELECTRONIC CALCULATORS ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES:

[NOTFN. NO. 24/15-CUS., DT. 29.5.2015]

Whereas in the matter of 'Electronic Calculators of all types [excluding calculators with attached printers, commonly referred to as printing calculators; calculators with ability to plot charts and graphs, commonly referred to as graphing calculators; programmable calculators]. (hereinafter referred to as the subject goods) falling under heading 8470 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from the People's Republic of China (hereinafter referred to as the subject coun-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
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try), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification No. 14/19/2013-DGAD, dated 13th April, 2015, has come to the conclusion that-

(a) the subject goods have entered the Indian market from the subject country below its associated normal value;

(b) the domestic industry has suffered material injury; and

(c) the material injury has been caused by the dumped imports of the subject goods originating in or exported from the subject country.

And whereas, the designated authority in its aforesaid findings, has recommended imposition of definitive anti-dumping duty on the subject goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), exported from the country as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table, namely:-

Table

Sl. No.	Heading No.	Description	Country of goods	Country of Origin	Producer of Export	Exporter	Amount	Unit of duty	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	84 70	Electronic Calculator	China PR	China PR	Casio Electronic Technology Co. Ltd.	Casio Computer (Hong Kong) Ltd., Hong Kong through M/s Casio Computer Co., Ltd., Japan	NIL	Per Piece	US Dollar

CHAPTER 84

3264 ANTI-DUMPING DUTY NOTIFICATIONS

2.	84 70	Electronic Calculator	China PR	China PR	Fujian Kayfung Electronic Co., Ltd.	Fujian Kayfung Electronic Co., Ltd.	0.79	Per Piece	US Dollar
3.	84 70	Electronic Calculator	China PR	China PR	Ningbo Deli Electronic Development Co., Ltd.	Ningbo Deli IMP&EXP Co., Ltd.	0.28	Per Piece	US Dollar
4.	84 70	Electronic Calculator	China PR	China PR	Any combination other than Sl. No. 1 to 3 above		1.22	Per Piece	US Dollar
5.	84 70	Electronic Calculator	China PR	Any country other than China PR	Any	Any	1.22	Per Piece	US Dollar
6.	84 70	Electronic Calculator	Any country other than China PR	China PR	Any	Any	1.22	Per Piece	US Dollar

Explanation. - For the purpose of this Table, "Electronic calculator", exclude the following:

- (a) Calculators with attached printers, commonly referred to as printing calculators;
- (b) Calculators with ability to plot charts and graphs, commonly referred to as graphing calculators;
- (c) Programmable calculators.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, amended or superseded earlier) from the date of publication of this notification in the Gazette of India and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, under section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON PLASTIC PROCESSING OR INJECTION MOULDING MACHINES ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES: [NOTFN. NO. 57/15-CUS., DT. 4.12.2015]

Whereas, the designated authority, vide notification No. 15/2/2014-DGAD, dated the 9th May, 2014, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on import of all kinds of plastic processing or injection moulding machines, also known as injection presses used for processing or moulding of plastic materials, having clamping force not less than 40 tonnes and not more than 1000 tonnes (hereinafter referred to as the subject goods), falling under tariff item 8477 10 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975)(hereinafter referred to as the Customs Tariff Act), originating in or exported from, People's Republic of China

(hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 39/2010-Customs, dated the 23rd March, 2010, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 210(E), dated the 23rd March, 2010;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject country upto and inclusive of the 11th May, 2015, vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 28/2014-Customs (ADD), dated the 19th June, 2014, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R 414(E), dated the 19th June, 2014;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject country, the designated authority in its final findings, published vide notification No. 15/02/2014-DGAD, dated the 8th October, 2015, in the Gazette of India, Extraordinary, Part I, Section 1, has come to the conclusion that -

- (i). there is continued dumping of the subject goods from the subject country though the volume of imports is low and performance of the domestic industry has deteriorated in the current injury period due to the impact of the dumped imports from the subject country;
- (ii). the dumping is likely to continue and the performance of the domestic industry is likely to deteriorate, should the present anti-dumping duty is revoked,

and had recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in, or exported, from the subject country;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, the specification of which is specified in column (4), falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), exported from the countries as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate to be worked out as percentage of the landed value of imports of the subject goods as specified in the corresponding entry in column (9) of the said Table, namely:-

Table

Sl. No.	Tariff Item	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	% of landed value
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	8477 10 00	Plastic processing	Clamping force equal	People's Republic	People's Republic	Any	Any	29

CHAPTER 84

3266 ANTI-DUMPING DUTY NOTIFICATIONS

		or Injection moulding machines*	to or more than 40 tonnes and equal to or less than 1000 tonnes	of China	of China				
2	8477 10 00	-Do-	-Do-	People's Republic of China	Any country, other than People's Republic of China	Any	Any		29
3	8477 10 00	-Do-	-Do-	Any country, other than People's Republic of China	People's Republic of China	Any	Any		29

*The following shall be excluded from the levy of anti-dumping duty imposed under this notification:-

- (i) Blow moulding Machines classified under Customs Tariff sub-heading No. 8477 30;
- (ii) Vertical injection moulding machines;
- (iii) All electric injection moulding machines wherein the mechanical movements such as injection, mould closing, mould opening, ejection, screw-drive, etc. are controlled by independent servo motors and having digital control system and without Hydraulic Unit;
- (iv) Multi-color / mutli-mould machinery for making footwear, Rotary injection moulding machinery for making footwear and footwear sole/strap/heel injection moulding machine classified under the Customs Tariff heading No. 8453

1. The anti-dumping duty imposed under this notification shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the official Gazette and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, "Landed Value" shall be the assessable value as determined under the Customs Act 1962, (52 of 1962) and all duties of customs except duties levied under section 3, 3A, 8B, 9 and 9A of the Customs Tariff Act.

**ANTI DUMPING DUTY ON PLASTIC PROCESSING MACHINES OR INJECTION MOULDING MACHINES USED FOR PROCESSING OR MOULDING PLASTIC MATERIALS ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES:
[NOTFN. NO. 9/16-CUS., DT. 15.3.2016]**

Whereas, in the matter of imports of all kinds of plastic processing machines or injection moulding machines, also known as injection presses, having clamping force equal to or more than 40 tonnes, and equal to or less than 3200 tonnes, used for processing or moulding of plastic materials (hereinafter referred to as the subject goods) falling under tariff item 8477 10 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), hereinafter referred to as the Customs Tariff Act, originating in or exported from Chinese Taipei, Philippines, Malaysia or Vietnam (hereinafter referred to as subject countries) and imported into India, the

designated authority in its final findings, published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification No. 14/03/2014-DGAD, dated the 7th January, 2016 has come to the conclusion that-

- i. the subject goods are entering the Indian market from the subject countries at dumped prices;
- ii. performance of the domestic industry has deteriorated in the current injury period due to the impact of the dumped imports from the subject countries coupled with decline in demand in the recent years; and
- iii. the injury suffered by the domestic industry is significant and material,

and has recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in, or exported, from the subject country and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, the specification of which is specified in column (4), falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), exported from the countries as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate to be worked out as percentage of the landed value of imports of the subject goods as specified in the corresponding entry in column (9) of the said Table as, namely:-

Table

S1. Tariff No. item	Description of goods	Specifi-cation	Country of origin	Country of export	Producer	Exporter	Duty as per centage of landed value
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1. 8477 10 00	Plastic processing machines or Injection moulding machines used for processing or moulding plastic materials	Clamping force equal to or more than 40 tonnes and equal to or less than 3200 tonnes	Chinese Taipei	Chinese Taipei	M/s Chen Hsong Machinery Chinese Taipei Co Ltd	M/s Asian Plastic Machinery Co Ltd	6.06%
2. -Do-	-Do-	-Do-	Chinese Taipei	Chinese Taipei	M/s Jon Wai Machinery Works Co Ltd	M/s Jon Wai Machinery Works Co Ltd	Nil
3. -Do-	-Do-	-Do-	Chinese	Chinese	Any combination	other	27.98%

			Taipei	Taipei	than the above			
4.	-Do-	-Do-	-Do-	Chinese Taipei	Any	Any	Any	27.98%
5.	-Do-	-Do-	-Do-	Any country other than the subject countries	Chinese Taipei	Any	Any	27.98%
6.	-Do-	-Do-	-Do-	Philippines	Any	Any	Any	30.85%
7.	-Do-	-Do-	-Do-	Any country other than the subject countries	Philippines	Any	Any	30.85%
8.	-Do-	-Do-	-Do-	Malaysia	Any	Any	Any	44.74%
9.	-Do-	-Do-	-Do-	Any country other than the subject countries	Malaysia	Any	Any	44.74%
10.	-Do-	-Do-	-Do-	Vietnam	Any	Any	Any	23.15%
11.	-Do-	-Do-	-Do-	Any country other than the subject countries	Vietnam	Any	Any	23.15%

Note:- The following shall be excluded from the levy of anti-dumping duty imposed under this notification:-

- i. Blow Moulding Machines classified under Customs Tariff sub-heading 8477 30;
- ii. Vertical injection moulding machines;
- iii. All electric injection moulding machines wherein the mechanical movements such as injection, mould closing, mould opening, ejection, screw driver, etc. are controlled by independent servo motors and having digital control system and without Hydraulic Units;
- iv. Multi-colour / multi-mould machinery for making footwear, Rotary injection moulding machinery for making footwear and footwear sole/strap/heel injection moulding machine classified under the Customs Tariff heading 8453.

2. The antidumping duty imposed under this notification shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, "landed value" shall be the assessable value as determined under the Customs Act 1962, (52 of 1962) and all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act.

ANTI DUMPING DUTY ON PRESSES EXCEPT SIX DAY LIGHT CURING PRESS FOR CURING BI-CYCLE TYRES ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES:

[NOTFN. NO. 11/16-CUS., DT. 29.3.2016]

Whereas, the designated authority, vide notification No. 15/22/2014-DGAD, dated the 7th January, 2015, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 7th January, 2015, had initiated a review in the matter of continuation of antidumping duty on imports of Tyre Curing Presses also known as Tyre Vulcanisers or Rubber Processing Machineries for tyres, excluding Six Day Light Curing Press for curing bi-cycle tyres (hereinafter referred to as the subject goods), originating in or exported from the People's Republic of China (hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 01/2010-Customs as amended, dated the 8th January, 2010, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 21(E), dated the 8th January, 2010;

And whereas, the Central Government had extended the period of imposition of anti-dumping duty on the subject goods, originating in or exported from the subject country, upto and inclusive of the 7th January, 2016, vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No.06/2015-Customs(ADD), dated the 3rd March, 2015, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R 170(E), dated the 3rd March, 2015;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject country, the designated authority in its final findings published vide notification No. 15/22/2014-DGAD, dated the 5th January, 2016, in the Gazette of India, Extraordinary, Part I, Section 1, dated the 5th January, 2016 has come to the conclusion that

- (a) the subject goods have been exported to India from the subject country below its normal value;
- (b) the domestic industry has suffered material injury;
- (c) the material injury has been caused by the dumped imports of the subject goods from subject country;

and has recommended imposition of the definitive anti-dumping duty on the subject goods, originating in or exported from the subject country.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4), originating in the country as specified in the corresponding entry in column (5) and produced by the producer as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporter as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate to be worked out as percentage of the CIF value of imports of the subject goods as specified in the corresponding entry in column (9) of the said Table.

Table

CHAPTER 84

3270 ANTI-DUMPING DUTY NOTIFICATIONS

Sl. No.	Tariff item	Description of goods	Specification	Country of origin	Country of export	Producer	Exporter	% of CIF
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	8477 51 00	Presses except Six Day Light Curing Press for curing bicycle tyres	All sizes upto 130"	People's Republic of China	People's Republic of China	Any	Any	15
2	8477 51 00	-do	-do-	People's Republic of China	Any	Any	Any	15
3	8477 51 00	-do	-do-	Any	People's Republic of China	Any	Any	15

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency. Note.-For the purpose of this notification, "CIF value" means assessable value as determined under section 14 of Customs Act, 1962 (52 of 1962).

**ANTI DUMPING DUTY ON SEWING MACHINE NEEDLES ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES:
[NOTFN. NO. 31/17-CUS., DT. 22.6.2017]**

Whereas, the designated authority vide Notification No.15/02/2016-DGAD dated 10th June, 2016 -DGAD, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 10th June, 2016, had initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of Sewing Machine Needles (hereinafter referred to as subject goods), falling under sub-heading 8452 30 of Chapter 84 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, The People's Republic of China, imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 50/2011-Customs, dated the 22nd June, 2011 -Customs, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.473 (E), dated the 22nd June, 2011 which was extended vide notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 37/2016-Customs (ADD) dated the 4th August 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.762 (E), dated the 4th August, 2016 and had recommended for continuation of the anti-dumping duty vide notification No. 15/02/2016-DGAD, dated the 23rd May, 2017, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 23rd May, 2017.

Now, therefore, in exercise of the powers conferred by sub-section (1) read with sub-section (5) of section 9A of the said Customs Tariff Act, 1975 read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes anti- dumping duty on the goods, description of which is specified in column (3) of the Table

below, falling under headings of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the countries specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6) and produced by the producers as specified in the corresponding entry in column (7) and exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

S1. Heading/ No. Sub- heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measure-	Currency	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	8452 30	Sewing Machine Needles	Any Speci- fication	China PR	China PR	Any	Any	1,54,732	Per lakh needles	Indian Rupee
2.	8452 30	Sewing Machine Needles	Any Speci- fication	China PR	Any	Any	Any	1,54,732	Per lakh needles	Indian Rupee
3.	8452 30	Sewing Machine Needles	Any Speci- fication	Any	China PR	Any	Any	1,54,732	Per lakh needles	Indian Rupee

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, amended and superseded earlier) from the date of publication of this notification in the official Gazette and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of the anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI DUMPING DUTY ON CASTINGS FOR WIND OPERATED ELECTRICITY GENERATORS ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES:
[NOTFN. NO. 42/17-CUS., DT. 30.8.2017]**

Whereas in the matter of 'Castings for Wind Operated Electricity Generators' (hereinafter referred to as the subject goods) falling under tariff item 8483 40 00, 8503 00 10 or 8503 00 90 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975)(hereinafter referred to as the Customs Tariff Act), originating in, or exported from China PR (hereinafter referred to as the subject country), and imported into India, the designated authority in its final findings vide notification no. 14/28/2013-DGAD dated the 28th July, 2017, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 28th July,

2017, has come to the conclusion that-

- (i) the subject goods have been exported to India from the subject country below normal values;
- (ii) the domestic industry has suffered material injury on account of subject imports from subject country;
- (iii) the material injury has been caused by the dumped imports of subject goods from the subject country,

and has recommended imposition of definitive anti-dumping duty on the imports of subject goods, originating in, or exported from the subject country and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under Chapter heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), exported from the country as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate of an amount equivalent to the difference between the quantum of anti-dumping duty calculated as per column (8) and the quantum of anti-subsidy/countervailing duty payable, if any, of the said Table, namely :-

Table

Sl. No.	Subheading or tariff	Description of Goods	Country of Origin	Country of Export	Producer	Exporter	Duty amount (%) as % of item landed value
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1.	8483 40 00, 8503 00 10 or 8503 00 90	Castings for Wind Operated Electricity Generators	China PR	China PR	Dalian Huarui Heavy Industry Casting Co. Ltd	Dalian Huarui Heavy Industry Casting Co Ltd	18.48
2.	-do-	-do-	China PR	China PR	Zhejiang Jiali Wind Power Technology Co. Ltd	Zhejiang Jiali Wind Power Technology Co. Ltd	6.27
3.	-do-	-do-	China PR	China PR	Jiangsu Sinojit Wind Energy Technology Co., Ltd	Jiangsu Sinojit Wind Energy Technology Co., Ltd or	14.44

CHAPTER 84

3273 ANTI-DUMPING DUTY NOTIFICATIONS

					Techtone HK, Ltd		
4.	-do-	-do-	China PR	China PR	Changzhou Sinojit Wind Energy Tech. Co. Ltd	-do-	14.44
5.	-do-	-do-	China PR	China PR	Jiangyin Henghua Machinery Co., Energy Tech. Co. Ltd Jiangyin City	-do-	14.44
6.	-do-	-do-	China PR	China PR	Jiangyin Qixing Technology Co., Ltd. Jiangyin City	-do-	14.44
7.	-do-	-do-	China PR	China PR	Jiangyin Changling New Energy Co., Ltd. Wuxi City, Jiangsu	-do-	14.44
8.	-do-	-do-	China PR	China PR	Nantong Hongde Mechanical Co. Ltd	Nantong Hongde Mechanical Co. Ltd	18.64
9.	-do-	-do-	China PR	China PR	KOIZUMI Machinery co. Ltd	-do-	18.64
10.	-do-	-do-	China PR	China PR	Jiangsu Faw Foundary Co., Ltd.	Jiangsu Faw Foundary Co., Ltd.	28.83
11.	-do-	-do-	China PR	China PR	Yeong Guan Energy Tech. Group Company Limited	Ningbo Yeong Shang Casting Iron Co.Ltd, or Yeong Chen Asia Pacific Co., Ltd	15.46
12.	-do-	-do-	China PR	China PR	Dongguan Yeong Guan Mould Factory Co., Ltd.	-do-	15.46
13.	-do-	-do-	China PR	China PR	Jiangsu Bright Steel Fine Machinery Co., Ltd	-do-	15.46
14.	-do-	-do-	China PR	China PR	Ningbo Lu Lin	-do-	15.46

15.	-do-	-do-	China PR	China PR	Machine Tool Foundry Co., Ltd Ningbo Yeong Shang Ningbo Casting Iron Co. Ltd.	-do-	15.46
16.	-do-	-do-	China PR	China PR	Yeong Chen Asia Pacific Co., Ltd.	-do-	15.46
17.	-do-	-do-	China PR	China PR	Any other combination than S.No. 1 to 16		35.92
18.	-do-	-do-	China PR	Any	Any	Any	35.92
19.	-do-	-do-	Any	China PR	Any	Any	35.92

Note -

- (i) Castings for Wind Operated Electricity Generators for the purpose of the present notification implies "Castings for wind operated electricity generators also known as castings for windmill or wind turbine, whether or not machined, in raw, finished or sub-assembled form, or as a part of a sub-assembly, or as a part of an equipment/component meant for wind-operated electricity generators".
 - (ii) The Anti-Subsidy/countervailing Duty is already in place on Castings for wind operated electricity generators, whether or not machined, in raw, finished or sub-assembled form, or as a part of a subassembly, or as a part of an equipment/ component meant for wind-operated electricity generators vide Custom Notification No. 1/2016-Customs (CVD), dated the 19th January, 2016.
2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette, and shall be payable in Indian currency.

Explanation. - Landed value of imports for the purpose of this notification shall be the assessable value as determined by the Customs under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties under sections 3, 3A, 8B, 9 and 9A of the said Act.

